

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and**  
**duly notified in SEBI Press release no. 66 dated 08/12/2017.**

**File no. 241/14**

**MR. No. 18014-16**

**Applicant : Sarbati & Murti Devi**

**Present : None**

**Order :**

1. This application/petition had been received through SEBI office on 29-01-2018.
2. This file does not contain any application or any other document except photocopy of sale deed dated 01/10/1997 executed Sarbati and Murti Devi daughters and Godharam and Jai Bagwan ss/o Kundan resident of Patti Kalyana, Tehsil Samalkha in respect of the land described therein for amount of Rs. 2,07,000/- in favour of PACL India.
3. As there is no prayer whatsoever in this file, no further action is called for on my part. File be consigned to records.

**Date : 22/02/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**